Written Answers 28 SEPTEMBER 1954 Written Answers

of the Government Technical College, Hyderabad.

## करारोपण जांच आयोग

▲१४२७. भी चॉडक : क्या विक्त मंत्री यह श्वताने की कृपा करोंगे :

(क) क्या करारोपण बांच आयोग ने कौई अन्तरिम प्रतिवंदन दिया है।

(स) यदि हो, तो उस में क्या सिफारिशों की गई हैं। और

(ग) क्या उस प्रतिवेदन की प्रति पटल पर
उसी जायगी ?

The Deputy Minister of Finance (Shri M. C. Shah): (a) No, Sir.

(b) and (c). Do not arise.

LINGUISTIC AFFAIRS

\*1428. Shri Buchtikotaiah: Will the Minister of Home Affairs be pleased to state:

 (a) whether it is a fact, that the Government of India have decided to convene a conference of the Chief Ministers of the South Indian States to discuss the Linguistic affairs;

(b) if so, when the conference will be convened; and

(c) the agenda of the conference?

A The Deputy Minister of Home Affairs (Shri Datar): (a) No, Sir.

(b) and (c). Do not arise.

THE INDIAN CIVIL ADMINISTRATIVE (CENTRAL) CADRE SCHEME

\*1436. Shri Sanganna: Will the Minister of Home Affairs be pleased to state:

(a) whether any decision to abandon the scheme for the formation of the Indian Civil Administrative (Central) Cadre has been taken by Government;

(b) whether the tenure system as decided upon in the Conference of Chief Secretaries held in April, 1954 at New Delhi will be introduced; and

(c) if so, from what date?

The Minister of Home Affairs and States (Dr. Katju): (a) The Scheme is being reconsidered.

(b) and (c). The Chief Secretaries' Conference did not take any new decision about the tenure system. Ever since the transfer of power Government have endeavoured to re-introduce the tenure system which broke down during the war. This system has, in fact, been progressively implemented during the last few years. The Chief Secretaries' Conference merely reiterated the decision that deputations from the State Governments should to the extent possible be on a tenure basis and agreed that the State Governments should increase the strength of the Indian Administrative Service Cadres gradually so as to enable officers to be lent to the Centre in larger numbers, thus facilitating the operation of the tenure system. The Conference also recognized that for the needs of specialised departments and in order to maintain continuity of policy, a certain number of officers may have to be continued in the service of the Centre for indefinite period.

## Ex-STATES FORCES OFFICERS

\*1437, Shri V. P. Nayar: Will the Minister of Defence be pleased to state:

(a) the number of officers of the ex-States Forces who have been given Commissions in the Indian Army;

(b) the number among them who have been given regular Commission; and

(c) the basis on which the seniority has been assigned to them?

The Deputy Minister of Defence (Sardar Majithia): (a) 536.

(b) 274.

(c) All full pay commissioned service rendered by States Forces Officers under the Government of India since the 3rd September, 1939, plus half the remaining full pay commissioned service in the Indian States Forces are reckoned for the purposes

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